

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

CIRCUIT SITTING AT UTTANCHAL (NAINITAL)

ORIGINAL APPLICATION NO.944/03 (U)

NAINITAL THIS THE 13TH DAY OF APRIL, 2004

HON'BLE MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

Vijai Pal Singh Negi (Gramin Dak Sewak),

S/o Kushal Singh Negi,

R/o Chamma, Tihari Garhwal,

Uttanchal.

.....Applicant

(By Advocate Sri Krishna Mehan)

Versus

1. Union of India,
through the Secretary,
Ministry of Communication,
Department of Posts,
Government of India, New Delhi.

2. The Superintendent of Post Offices,
Tehri Division Nai Tehri,
Uttanchal.

3. The Chief Post Master General,
Uttanchal Parimandel,
Dehradun.

.....Respondents

(By Advocate Shri R.C. Joshi)

ORDER

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

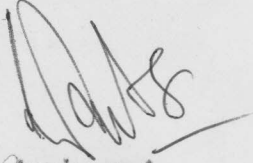
List has been revised, none appears for the
applicant. We have perused the pleadings and heard Shri R.C.
Joshi, Senior Standing Counsel Union of India.

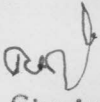
Rd

2. The applicant appeared in the Postmen Examination, 2002 in which he could not succeed. It appears that he moved an application seeking re-valuation of his answer sheets pertaining to third paper. The application was rejected by impugned order dated 18.07.2003 on the ground that there is no provision for re-valuation of the answer sheets.

3. Shri R.C. Joshi, senior standing counsel Union of India, has produced the answer sheets of the applicant relating to Postmen Examination-2002 conducted by respondent no.2.

4. We have perused the answer sheets² produced by Shri R.C. Joshi, counsel for the respondents. We find no infirmity in the valuation of the answer sheet of the applicant. The O.A., therefore, fails and is dismissed. We, however, make no order as to costs.


Member-A


Vice-Chairman

/Neelam/